

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1241 OF 2001
ALLAHABAD THIS THE 4TH DAY OF JUNE, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

Bankeyial,
son of Ghanchyam Das,
resident of 486 Kasgaran,
Bareilly.Applicant

(By Advocate Shri A.S. Diwakar)

Versus

1. Union of India,
through General Manager,
North Eastern Railway,
Gorakhpur.
2. General Manager,
North Eastern Railway,
Gorakhpur.
3. Divisional Railway Manager,
Izatnagar,
Bareilly.Respondents

(By Advocate Shri K.P. Singh)

ORDER

By this O.A. filed under section 19 of Administrative
Tribunals Act 1985, applicant has prayed for/direction to
respondents to pay overtime allowance for the period
he had worked beyond his duty hours with 10% interest.
However, the applicant has not shown the period

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in relief clause.

2. Learned counsel for the respondents has submitted that applicant ~~had~~ already been paid the overtime allowance as stated in order dated 06.09.2001 filed as annexure-5. This order was passed in pursuance of the direction of the Tribunal dated 31.05.2001 in O.A. No. 992/2000. The order dated 06.09.2001 has not been challenged in this O.A.

3. In the circumstances, the applicant is not entitled for any relief. In CA also the respondents have said that applicant has already been paid the overtime allowance and applicant himself admitted the same by his letter dated 22.01.2001 filed as annexure-2.

4. In the circumstances, ~~the~~ overtime allowance has been paid, nothing is left to be decided in this O.A. The O.A. has no merit and is accordingly dismissed.

5. There will be no order as to costs.


Vice-Chairman

/Neelam/